

3  
Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

original Application No.674 of 2004.

Allahabad this the 20th day of July 2004.

Hon'ble Mr. A.K. Bhatnagar, Member-J.  
Hon'ble Mr. D.R. Tiwari, Member-A.

Surendra Ram  
son of Tara Ram  
R/o Village & Post Pakari,  
District Ballia.

.....Applicant.

(By Advocate : Sri Rajesh Kumar)

Versus.

1. Union of India through its Secretary  
Ministry of Postal Department,  
New Delhi.
2. Sub Divisional Inspector  
Post Office Central Sub Division,  
Ballia.
3. Superintendent of Post Office,  
Eastern Division, Azamgarh, Ballia

.....Respondents.

(By Advocate : Sri Rajiv Sharma  
Sri Saumitra Singh)

O\_R\_D\_E\_R

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

This O.A. has been filed under section 19 of  
Administrative Tribunals Act 1985 praying for a direction  
to the concerned authority to pay the salary of the applicant  
from 19.03.1990 to 01.01.2004.

2. The brief facts giving rise to this O.A. as per the  
applicant are that the applicant is at present working on the  
post of E.D.A. at Branch Post Office, Ashanwar District Ballia.  
Applicant was terminated from service on 19.03.1990 as a ✓  
against him  
criminal case under section 409, 420 I.P.C was pending in  
the Court of Additional Sessions Judge Fast Track Court No.3  
Ballia. As per the applicant he has been acquitted by the  
session Judge, Ballia on 27.02.2003. In support of his

Corrections made  
19.4.04  
Sten. 19.4.2004

✓

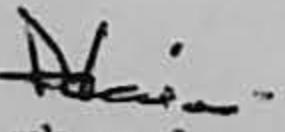
statement he has filed the judgment of the Court of Additional Session Judge Fast Track Court No.3 Ballia as Annexure No.2 to this O.A. The grievance of the applicant is that in spite of his being acquitted from the Court of Session Judge, Ballia he has not been paid the salary from 19.03.1990 to 01.01.2004 for which he is very much entitled. The applicant was reinstated on the post of E.D.A. on 02.04.2004 with effect from 01.01.2004.

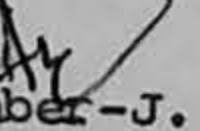
3. Learned counsel for the applicant submitted that he has filed a representation on 19.03.2004 to respondent No.3 i.e., Superintendent of Post Office, Eastern Division, <sup>Ballia</sup> Azamgarh which is still lying undecided. He further submitted that the applicant will be satisfied if his representation dated 19.03.2004 is decided by the Concerned Authority as per law within a specified period.

4. We are of the view that this O.A. can be disposed of finally without calling for counter from the respondents.

5. In view of the above, the O.A. is finally disposed of with a direction to the respondent No.3 i.e., Superintendent of Post Office, Eastern Division, <sup>Ballia</sup> Azamgarh to decide the representation filed by the applicant dated 19.03.2004 by a reasoned and speaking order within a period of three months from the receipt of a copy of this order. To avoid delay, the applicant may file a fresh representation to concerned authority i.e. Superintendent of Post Office, <sup>Ballia</sup> Eastern Division, Azamgarh if he so advised alongwith copy of this order.

No costs.

  
Member-A.

  
Member-J.

Manish/-